

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O. A. No.: 750 of 2005

[Patna, this Wednesday, the 30th Day of November, 2005]

C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.
HON'BLE SHRI MANTRESHWAR JHA, MEMBER [ADMN.]

Raj Narayan Singh

Vs.

Union of India & Ors.

Counsel for the applicant. :- Shri H.K.Karn.

Counsel for the respondents.:- Shri A.A.Khan, SC.

O R D E R [ORAL]

Justice P. K. Sinha, V.C.:- Heard learned counsel for the applicant and Shri A. A. Khan, learned Standing Counsel appearing for the respondents.

2. The applicant has claimed that though he superannuated with unblemished record of service, still he is being paid only provisional pension, the pension not yet having been decided and also has not been paid DCRG as well bonus for the year 2004. Annexures are pointed out through which the applicant had submitted representations for the payment of the same but it is submitted that those representations elicited no reply [Annexure-A/4 series]. Interest also has been claimed on the amount that has not been paid though the applicant has superannuated w.e.f. 31.12.2004.

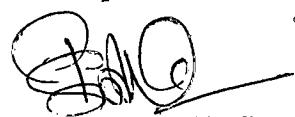


3. In the circumstances that have been placed before us, in our opinion, the matter should be decided expeditiously by the respondents, particularly by respondent no.2 [the Chief Personnel Officer, N.E.Railway, Gorakhpur]. Treating this application also as a representation the respondent no.2 is directed to consider the matter and take a decision within three months of receipt of a copy of this order, along with a copy of the OA with annexures. If it is found that the non-payment had not been on account of any laches on the part of the applicant, the arrears of amount should be paid within this period of three months with interest as per the rules. If for any reason the claim is denied, the respondent no.2 will record a speaking and reasoned order for that within the same period.

4. The applicant is directed to make available a copy of this order along with a copy of the application with annexures to the respondent no.2 within 15 days of receipt of the certified copy of the order.

5. With the aforesaid directions, this application is disposed of.


[M. Jha]/M[A]


[P. K. Sinha]/VC

skj.